Competition Assessment of Legislation/Policies
- In-service Training for Indian Economic Service officers at IICA

Anil Bhardwaj
Adviser Economics
1st September, 2016

Disclaimer: Views expressed in this Presentation are personal and do not necessarily reflect the views of the Commission.
Goals of the Government

- Promote Social Policy
- Protect Social Interest
- Promote Economic Policy
- Promote Economic Interest

COMPETITION is the Building Block
Legislation and Policies

Competition Assessment

Distortions

Anti-Competitive Clauses
Consider the benchmark classical model

- Many firms in the relevant market
- Many consumers
- Homogenous (or non-differentiated) product
- Few or no barriers to entry
- No or small sunk costs (non-recoverable cost component)
- Total market demand is downward sloping, but..
- Individual firm faces horizontal (fully elastic) demand
  Cannot change prices from what is given by the market

Source – OECD Toolkit
Importance of Competition Assessment

- Reduced Cost
  - Higher Benefits
  - Invisible Hand: Visible Outcome

- Ease of Doing Business

- High Economic Growth

- Competition Friendly Policies

- Competitive Neutrality
Why Competition Assessment

- Markets do not always operate efficiently, need for state intervention = regulation
- Correctly designed regulation has very important beneficial effects for society (protection for consumers & environment, health & safety, etc.)
- BUT, badly designed regulation can also distort competition
- Regulation can sometimes go horribly wrong…

Source –OECD –Competition Assessment
Why Competition Assessment..contd.

The objective is to assess the effect of regulation on Extent of competition in the markets

- Incentives for firms to engage in innovative activity
- Potential for growth of the markets

- A different way of stating the objectives - We want to avoid restricting competition when making policy

Source –OECD –Competition Assessment
Why Competition Assessment

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Source –OECD –Competition Assessment
Which Policies Merits CA?

- Laws, Regulations and Rules
- New and Existing Policies
- National, Regional, Local
OECD Checklist For Competition Assessment (CA)

When to carry out CA?

Limits the number or range of suppliers

Limits the ability of suppliers to compete

Reduces the incentive of suppliers to compete

Limits the choices and information available to customers
Comprehensive CA

- Identifying Policy Objective
- Stating Alternative Regulations
- Evaluating the Competitive Effects of Each Alternative
- Comparing the Alternatives

Integrating CA with Regulatory Impact Assessment
CA in India

- 11th five year Plan: Competition review of policies, statutes and regulations
- CCI: section 49 (1) and (3) of the Competition Act, 2002
  - identify the upcoming / existing economic legislations and policies
  - Reference by any Government Agency
  - CA guidelines
  - Empanelled 7 Academic Institution
  - Capacity Building with OECD
Criteria for Assessment

- Appreciable adverse effect on competition in the relevant market in India;
- Humble any of the salient features of a competitive market;
- Restrict the freedom of players in the market and choices of consumers; or
- Be in disharmony with the objectives of the Competition Act, 2002. While determining the above, the assessment should take into account the factors listed in section 19(3), 19(4) and 20(4) of the Act.
General Competition Assessment

(Keeping in view the provisions of the Legislation/ Policy, in the context of overall economic environment to which the legislation/ policy relates to)

Identify provision(s) (including implementation) which could cause AAEC in the relevant market in India?

(Keeping in view the relevant market as the assessor defines it)
- Any provision (including the manner of its implementation) which could humble competitive market, namely, free entry and free exit, number of participants, perfect symmetry of information, and ability and motivation of participants to compete?

- Any provision (including the manner of its implementation) which could restrict the freedom of producers, suppliers or consumers in the market or their choices?
Any provision (including the manner of its implementation) which could be in disharmony with the objectives of the Competition Act, 2002, namely,

- prevention of practices having adverse effect on competition;
- promotion and sustenance of competition in markets;
- protection of the interests of consumers; and
- freedom of trade carried on by other participants in markets, in India?
8. Comments on each of the provision considered anti-competitive:

- Likely effects of the Clause on competition?
- Rationale behind the Clause?
- Is it absolutely necessary to achieve the objectives?
- Suggested modifications from competition perspective? (May include incorporation of sun-set clause.)
- Will the modifications, if accepted, impinge on the objectives?
- Any countervailing factor that may justify continuing with the existing provision in the Clause?
An Example – APMC Model Act

APMC as legally granted monopolies have resulted into:

- Prevention of development in the competitive marketing system;
- No help to farmers in direct marketing and organising retailing;
- Prevention of smooth raw material supply to agro-processing industries; and
- Hurdle to adoption of innovative marketing system and technologies.
Act allows *monopoly/dominance* of the APMC in a market area such an unprofessional market management structure can engender *collusive behaviour* as well as *abuse of dominance*. 
| S.26(2)(a)(iii)  | • Conflict of interest (competitor having decisive say in licensing/registration)  
Market Committee may... | • Limits Free and fair market processes  
register or refuse registration to market functionaries and renew, suspend or cancel such registration, supervise the conduct of the market functionaries and enforce conditions of Registration | • Promote monopolistic behaviour/abuse of dominance  
APMC is itself a regulator and a major player in the market – empowered not only to create a market but also to grant a license for private market. |

An Example – APMC Model Act contd
Thank You